

Professional Education Institutions

3094. SHRI BIJOY HANDIQUÉ:
SHRI A. GANESHAMURTHI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any permission is necessary from All India Council for Technical Education for conducting the courses of MCA, MBA, B. Pharm, M. Pharm and Hotel Management;

(b) if so, the details thereof;

(c) whether lack of coordination between the statutory bodies like the AICTE has put the progress of professional education on hold;

(d) if so, whether Universities have complained of erosion of their autonomy with special reference to the various Universities professional Institutions under threat of derecognition; and

(e) if so, the steps proposed to be taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) and (b) Yes, Sir. Permission is necessary from All India Council for Technical Education (AICTE) for conducting the course of MCA, MBA, B. Pharm, M. Pharm and Hotel Management as per the provisions of the AICTE Act, 1987.

(c) to (e) There is no lack of co-ordination between the Statutory Bodies like the AICTE or any erosion of autonomy to any Universities in respect of professional Technical Institutions.

Yellow Line on the Roads

3095. SHRI TASLIMUDDIN:
SHRI AJAY CHAKRABORTY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Supreme Court/High Court have given instructions to the Government to draw yellow line on the roads of Delhi for the movement of heavy traffic;

(b) the total amount spent to draw such yellow lines;

(c) whether the law against drink driving is not being enforced in Delhi effectively; and

(d) if so, the steps taken by the Government to watch the law is enforced effectively in the capital?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Yes, Sir.

(b) New Delhi Municipal Council and Municipal Corporation of Delhi incurred an expenditure of Rs. 55.35 lakhs during 1997-98 in connection with drawing yellow lines on the roads.

(c) and (d) Delhi Traffic Police is somewhat handicapped at present in rigorous enforcement of laws against drunken driving because of non-availability of indigenously developed and Government approved Breath Analysers. It is only recently that an indigenus manufacturer commenced manufacture of this equipment and Delhi Police plan to procure Breath Analysers during the next financial year for their use after this newly developed product is as required under the Motor Vehicles Act, 1988 approved by the Central Government.

Complaints against Delhi Police Personnel

3096. SHRI RAMA CHANDRA MALLICK:
SHRI AMAN KUMAR NAGRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of complaints received against the Delhi Police personnel involved in criminal cases during each of the last three years;

(b) the number of complaints on which action has been taken;

(c) the number of complaints lying pending/rejected;

(d) the number of Delhi Police officials arrested for their involvement in the criminal cases during the said period;

(e) the action taken against those officials; and

(f) the steps taken to ensure strict discipline among the law enforcing agencies?